

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 17.4.2002

OA No. 534/2001

Smt. Anwar Jahan wife of Late Shri Abdul Hamid aged about 51 years, resident of Mahatma Gandhi Colony, Mala Road, Mala Phatak, Gali No. 13, Kota Junction.

....Applicant.

VERSUS

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Kota Division, Kota.
3. Senior Divisional Mechanical Engineer, Western Railway, Kota Division, Kota.

...Respondents.

Mr. C.B. Sharma, Counsel for the applicant.

Mr. T.P. Sharma, Counsel for the respondents.

CORAM\$

Hon'ble Mr. Justice O.P. Garg, Vice Chairman

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

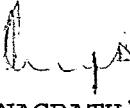
ORDER

PER HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN

After having heard the learned counsel for the applicant as well as counsel for the respondents and taken into consideration the reply filed by the respondents, ^{we find that} the claim of the applicant has ~~been~~ virtually been satisfied. The counsel for the applicant pointed out that actual payment has



not been made by the respondents in terms of averments made in the reply. As a matter of fact, there is no controversy involved in this OA which requires determination. Therefore, this is finally disposed of with the directions that amount which is required to be paid in pursuance of the plea of satisfaction taken in the reply shall be released to the applicant within a period of 30 days. No order as to costs.


(A.P. NAGRATH)
MEMBER (A)


(O.P. GARG)
VICE CHAIRMAN

AHQ